GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NOTIFICATION
No. 57/2018-Customs (ADD)

New Delhi, the 13th December, 2018

G.S.R…. (E). - Whereas, in the matter of import of ‘Zeolite 4A’ [Detergent grade] (hereinafter referred to as the subject goods) falling under the tariff items 38249922, 38249090, 38249990, 28429090, 28269000, 28399090, and 28421000 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from China PR (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings vide notification No. 6/14/2017-DGAD, dated the 29th October 2018, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 29th October 2018, has come to the conclusion that-

(a) there was a positive dumping margins as well as material injury to the domestic industry caused by such dumped imports;

(b) such dumping is required to offset dumping and injury; and

(c) it is necessary to impose anti-dumping duty on imports of subject goods from subject countries,

and has recommended the imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in and exported from the countries as specified in the corresponding entry in column (4), produced by the producers as specified in the corresponding entry in column (5), exported by the exporters as specified in the corresponding entry in column (6), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in
column (7), in the currency specified in the corresponding entry in column (8) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table:

<table>
<thead>
<tr>
<th>S.N.</th>
<th>Heading/ Subheading*</th>
<th>Description of Goods</th>
<th>Country of Origin or Export</th>
<th>Producer</th>
<th>Exporter</th>
<th>Duty Amount</th>
<th>Currency</th>
<th>Unit of Measurement</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>38249922</td>
<td>Zeolite 4A (Detergent Grade)</td>
<td>China PR</td>
<td>Inner Mongolia Risheng Recycling Resource Co. Ltd (IMRRRCL)</td>
<td>Tianjin Gerkwin International Trading Co. Ltd. (TGITCL)</td>
<td>163.96</td>
<td>USD</td>
<td>MT</td>
</tr>
<tr>
<td>2</td>
<td>-do-</td>
<td>-do-</td>
<td>China PR</td>
<td>Chalco Shandong Advance Material Co. Ltd. (CSAMCL)</td>
<td>Chalco Zibo International Trading Co. Ltd (CZITCL)</td>
<td>165.61</td>
<td>USD</td>
<td>MT</td>
</tr>
<tr>
<td>3</td>
<td>-do-</td>
<td>-do-</td>
<td>China PR</td>
<td>Chalco Shandong Advance Material Co. Ltd. (CSAMCL)</td>
<td>Chalco Qingdao International Trading Co. Ltd (CQITCL)</td>
<td>163.90</td>
<td>USD</td>
<td>MT</td>
</tr>
<tr>
<td>4</td>
<td>-do-</td>
<td>-do-</td>
<td>China PR</td>
<td>Any other than serial No. 1 to 3 above.</td>
<td></td>
<td>207.72</td>
<td>USD</td>
<td>MT</td>
</tr>
</tbody>
</table>

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

[F.No.354/409/2018 –TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India